

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14690/2014

(Arising out of impugned final judgment and order dated 20/01/2014 in WPC No. 3020/2014 passed by the High Court of Judicature at Allahabad)

M/S.PANTALOON RETAIL (I) LTD.

Petitioner(s)

VERSUS

CHIEF CONTROLL.REV.AUTH.& ORS.

Respondent(s)

(With appln. (s) for exemption from filing O.T. and interim relief and office report)
(For final disposal)

WITH

SLP(C) No. 36460/2012

(With appln.(s) for stay and appln.(s) for permission to file additional documents and appln.(s) for exemption from filing O.T. and Interim Relief and Office Report)

Date : 15/03/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Mr. Shantanu Sagar,Adv.

Mr. Chandra Prakash,Adv.

For Respondent(s) Mr. S.R. Singh, Adv.
Ms. Reena Singh, AAG
Mr. Abhinav Malik, Adv.
Ms. Somya Malik, Adv.
Mr. Ashish Malik, Adv.
Mr. Ravi Prakash Mehrotra,Adv.UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner is said to have fallen sick.

List the matters after ten weeks.

(Meenakshi Kohli)
Court Master(Jaswinder Kaur)
Court Master